- (2) Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act has been amended to make it more effective, with provision for three months' imprisonment in case the borrower does not provide asset details and for the lender to get possession of mortgaged property within 30 days.
- (3) Suits for recovery of dues are also filed by banks before DRTs. Six new DRTs have been established to expedite recovery.
- (4) Under the PSB Reforms Agenda, PSBs have created Stressed Asset Management Verticals to focus attention on recovery, segregated monitoring from sanctioning roles in high-value loans, and entrusted monitoring of loan accounts of above ₹ 250 crore to specialised monitoring agencies for clean and effective monitoring, and created online end-to-end One-Time Settlement platforms for timely and better realisation.

Enabled by the above steps, as per RBI data on global operations (provisional data for the financial year ending March, 2019). SCBs have recovered ₹ 4,01,424 crore over the last four financial years, including record recovery of ₹ 1,56,746 crore during 2018-19.

## NPAs in Mudra loans

1783. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that there is an instant spike in the Non Performing Assets (NPAs) owing to MUDRA beneficiaries;
  - (b) if so, the details thereof;
- (c) the details of loans sanctioned under MUDRA since inception of the scheme and amount sanctioned and amount released so far and accounts turned NPA and amounts involved, year-wise; and
  - (d) Whether Government has any strategy to curtail these NPAs?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (c) As on 31.03.2019, over 18.26 crore loans have been extended under Pradhan Mantri Mudra Yojana (PMMY) since inception of the Scheme. Total amount sanctioned and disbursed under PMMY is ₹ 8.93 lakh crore and ₹ 8.66 lakh crore respectively. As reported by Member Lending Institutions (MLIs), the total Non-Performing Assets (NPAs) under PMMY as a percentage of credit disbursed has been 2.89% in 2016-17, 2.52% in 2017-18 and 2.68% in 2018-19 (provisional).

Out of 18.26 crore PMMY loans sanctioned, 36.27 lakh accounts *i.e.* 1.99% number of loans extended were NPA, as on 31.03.2019, as provisionally reported by MLIs.

(d) Public Sector Banks (PSBs) periodically monitor NPAs for recovery of overdue amounts and follow recovery procedures as per policies approved by their Boards and in compliance of extant Reserve Bank of India (RBI) guidelines.

## GST and cess on tobacco products

1784. SHRI DEREK O'BRIEN: Will the Minister of FINANCE be pleased to state:

- (a) whether Government proposes to include beedi in demerit goods, if so, the details thereof and if not, the reasons therefor;
- (b) whether Government has received any proposal to raise cess on beedi, if so, the details thereof; and
- (c) the total increase in revenue collection as a result of imposing GST and cess on tobacco products, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) The GST rates on goods are fixed on the basis of the recommendations of the GST Council. Certain proposals to impose cess on beedi have been received. However, the GST Council has recommended the highest rate of GST at 28% on Beedi and did not recommend any Compensation Cess on Beedi.

(c) The information is being complied.

## Missing GST taxpayers

1785. DR. BANDA PRAKASH: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that companies that have registered for the Goods and Services Tax and gone missing, have not filed returns or paid their taxes;
- (b) whether the authorities are considering putting in place an extensive plan to hunt for these missing GST taxpayers, which includes visiting their premises;
- (c) whether there are cases of fake invoices used to claim input tax credits; and
- (d) whether there is a drop in filings of GSTR-3B, a tax return form to be submitted by all those registered for GST every month?